

केन्द्रीय प्रशासनिक अधिकरण ..... न्यायपीठ में  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

आदेश पत्र

ORDER SHEET

आंवेदन शं० 200

ORIGINAL APPLICATION No.

८८८/ of 200

आवेदक

Applicant(s)

K. V. Abraham

प्रत्यर्थी  
Respondent(s)

col. Secretary, M/o Pov. P-G  
of Pension, New Delhi  
and 2 others

आवेदक (आवेदकों)

की ओर से अधिवक्ता

Advocate for

Applicant(s)

P. A. Kunnaman

प्रत्यर्थी (प्रत्यर्थियों)

की ओर से अधिवक्ता

Advocate for

Respondent(s)

रजिस्टरी के टिप्पणी  
Notes of the Registry

अधिकरण के आदेश  
Orders of the Tribunal

प्रस्तुतीकरण की तारीख : ५. ५. ०४

Date of Presentation:

पंजीकरण की तारीख : १६. ५. ०४

Date of Registration:

विषय : *Inclusion of*  
Subject: *PO in A.R.Q*

तैनाती की तारीख : १९. ५. ०४

Date of Posting:

19. 4. 04

Mr. P.K. Jacob appears  
Mr. T.A. Unnikrishnan, ACGSC for  
the respondents. Heard. Application is  
admitted. Respondents may file a reply  
statement within four weeks with copy to  
the applicant who may file rejoinder, if  
any, within two weeks thereafter. List  
before RC for completion of pleadings on 14.6.04

19. 4. 04  
HPD(AM)

19. 4. 04

AVH(VC)

14. 10. 04

C-II

(11) Mr. P.K. Jacob  
Mr. T.A. Unnikrishnan, ACGSC (rep.)

When the matter came up for hearing learned  
counsel for the respondents seeks and is granted  
three weeks time to file a reply statement. Post  
after three weeks. For on 34104

14. 06. 2004  
HPD(AM)

KVS(JM)

asp

14. 06. 2004

None for either side.

No reply filed yet. Call  
on 23.07.2004.

14. 06. 2004  
HPD(AM)

14. 06. 2004  
HPD(AM)

Reply statement not filed

RC

Mr. P.A. Kumaran represented Mr. P.K. Jacob for applicant.  
None for respondents.

No reply filed yet. Call on 08.09.2004.

23.07.2004

Reply not filed ~~10/09/04~~

RC

None for either side.

No reply filed yet. Call on 12.10.2004 as last chance.

Reply not filed yet

RC

None for either side.

Notices were taken and the OA admitted in April, 04 but so far no reply has been filed by the respondents.

Neither is there appearance on their behalf thereafter.

As such, place the matter before the Hon'ble Bench for directions on 14.10.2004.

Reply not filed 12.10.2004  
Filed 18-11-04 by R3

3.11.04

C-II

(23) Mr. PA Kumaran  
Mr. TA Unnikrishnan, ACGSC

Learned counsel for the respondents seeks three weeks more time to file a reply statement. Let it be done. List on 30-11-04.

HPD(AM)

KVS(JM)

asp

30.11.04

C-I

(19) Mr. PA Kumaran  
Mr. TA Unnikrishnan, ACGSC

The matter has come up before the Bench as respondents 1-2 have not filed any reply statement. At the request of respondents 1-2 a final opportunity is given to file a reply statement within three weeks making it clearly understood that if no reply statement is filed within the said period the right of the respondents 1-2 to file a reply statement shall stand forfeited. If reply statement is filed rejoinder be filed within two weeks thereafter. List before RC for completion of pleadings on 19.1.05.

SKH(AM)

AVH(VC)

asp

17.10.2005

KVS(JM)

C-II

(13)

Mr. P.A. Kumaran  
Mr. Thomas Mathew Nellimootil

Heard. Common order pronounced in open

Court

KVS(JM)

17.10.2005

vs

Final order verified

17.10.2005  
Co W

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RC

Mr.P.A.Kumaran for applicant.  
None for respondents.

Reply on behalf of R 3  
is on record. No reply from  
R 1 (DOPT) and R 2 (Sr.AO, M/o  
Agriculture). No rejoinder  
filed yet. Rejoinder, if any,  
filed by 28.02.2005 be taken  
on record and thereafter  
include in the final hearing  
list.

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12.01.2005

Common final order  
kept in hearing  
file 04-945/2005

~~22/2~~

रजिस्ट्री के टिप्पणी  
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अधिकारण के आदेश  
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### LIST OF PAPERS

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Sl No.	No. of Papers on Record			Date of Paper	Description of Paper
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1.	5	4	1	5/4/2004	Proceedings 3 Pages
2.	17	1	4	17/4/2005	Final Orders 47 Pages

① ② 5/4/2004 OA.

② " Valckalath

③ 18/11/2004 Reply statement